

BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 2nd May, 2012 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 15 OF 2012

A Bill further to amend the laws relating to the Municipal Corporations and the Municipalities in the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART-II.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of section 268.

2. In section 268 of the Madurai City Municipal Corporation Act, 1971, in sub-section (3), after clause (h), the following clause shall be inserted, namely:—

“(hh) provision of special facilities in the multi-storeyed and public buildings for the differently abled persons.”.

Tamil Nadu Act 15 of 1971.

PART-III.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment of section 268.

3. In section 268 of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (3), after clause (h), the following clause shall be inserted, namely:—

“(hh) provision of special facilities in the multi-storeyed and public buildings for the differently abled persons.”.

Tamil Nadu Act 25 of 1981.

PART-IV.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Amendment of section 191.

4. In section 191 of the Tamil Nadu District Municipalities Act, 1920, in sub-section (3), after clause (g), the following clause shall be inserted, namely:—

“(gg) provision of special facilities in the multi-storeyed and public buildings for the differently abled persons.”.

Tamil Nadu Act V of 1920.

STATEMENT OF OBJECTS AND REASONS.

The Government have decided to ensure a barrier free environment for the differently abled persons by providing special facilities in the multi-storeyed and public buildings, such as ramps, etc. To achieve the said object in view, the Government have decided to suitably amend the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 15 of 1971) and the Coimbatore City Municipal Corporation Act, 1981 (Tamil Nadu Act 25 of 1981).

2. The Bill seeks to give effect to the above decision.

K.P. MUNUSAMY,
*Minister for Municipal Administration and
Rural Development.*

A.M.P. JAMALUDEEN,
Secretary.